

ITEM NO.3

COURT NO.6 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).
10211-10212/2016

(Arising out of impugned final judgment and order dated 04/03/2016
in WC No. 395/2016 and order dated 16/10/2014 in WC No. 54974/2014
passed by the High Court of Judicature at Allahabad)

M/S BAJAJ HINDUSTHAN LTD

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS

Respondent(s)

(with appln.(s) for c/delay in filing SLP and exemption from filing
O.T. and appln. For rejoinder affidavit of petitioner to the
counter affidavit of R-1, R-2, R-3 and R-4 and Office Report)

Date: 10/02/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Jaideep Gupta, Sr. Adv.

Mr. Syed Shahid Hussain Rizvi, AOR

Mr. Alok Agarwal, Adv.

Mr. Sanjeev K. Singh, Adv.

Mr. Mayank, Adv.

For Respondent(s)

Mr. Aarohi Bhalla, Adv.

Mr. Ardhendumauli Kumar Prasad, AOR

Mr. Ram Kishore Singh Yadav, AAG (N.P.)

Mr. Aviral Saxena, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned Senior counsel appearing for the petitioner,
learned counsel appearing for Respondent Nos. 1 to 4 and perused
the Office Report.

As per the said Office Report, service is complete on all the
respondents and Mr. A.K. Prasad, learned counsel appears for
Respondent Nos. 1 to 4.

As regards Respondent Nos. 5 to 9 are concerned, although
service is complete, nobody has entered appearance on their behalf
so far.

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Learned counsel appearing for Respondent Nos. 1 to 4 is
directed to obtain instructions with regard to appearing for
Respondent Nos. 5 to 9 also.

Let these matters be listed on Monday, the 20th
February, 2017.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

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